

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

ST/MA-77888/2018
And
Appeal No. ST/112/2012

(Arising out of Order-in-Appeal No. 204/PAT/S. Tax/Appeal/2011 dated 15.12.2011 passed by the Commissioner (Appeals) Customs, Central Excise & Service Tax, Patna.)

CCE & ST- Patna
Vs.

Applicant (s)/Appellant (s)

M/s. Prakriti Enterprises

Respondent (s)

Appearance

Shri A. K. Biswas, Suptd. (A. R.) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE SHRI V. PADMANABHAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 12.03.2019

ORDER NO. MO/75157/2019 & FO/75254/2019

PER CORAM

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

Appeal No. ST/112/2012

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application also stands disposed off.

(Dictated and pronounced in the open court.)

Sd/-
(V. Padmanabhan)
Member (Technical)

Pooja.